



2026:AHC:18021

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5120 of 2025

Hansraj

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, seeking the following prayer:-

"I. issue a writ order or direction in the nature of mandamus commanding directing the Respondent No. 2 Settlement Officer Consolidation Jaunpur, District Jaunpur to decide the impleadment application of the applicant/petitioner filed in appeal no. 04405 of 2020 (Deenu Vs. State of UP and others) U/s 11(1) of Consolidation Holding Act (Deenu vs. State) Mauja Lapri, Pargana Anguli, Tehsil Shahganj, District Jaunpur within stipulated period as directed by this Hon'ble Court."

3. Learned Standing Counsel has no objection in case a direction is issued for expeditious disposal of the aforementioned matter.
4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Settlement Officer, Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same

expeditiously, preferably, within a period of two months from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 22, 2026

Priyanka